PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

VYBRA AUTOMET LIMITED

(Registered Office: Survey No. 507 & 508, Padamati Somaram Road, Bibinagar – 508 126 District Nalgonda, Andhra Pradesh)

This Public Announcement ("PA") is being issued by M/s. VC Corporate Advisors Private Limited, ("VCAPL" or "Manager to the Offer") on behalf of M/s. Mandakini Holdings Private Limited, (hereinafter referred to as the "Acquirer" or "MHPL") pursuant to Regulation 10 and 12 and other applicable provisions as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "Regulations").

THE OFFER:

1.1. This offer is being made by the Acquirer to the Equity Shareholders of Vybra Automet Limited (hereinafter referred to as "Target Company" or "VAL"). The Acquirer is a company incorporated under the Companies Act 1956 having its registered & corporate office situated at 4, Fairlie Place, Kolkata-700 001.

1.2. The Acquirer has entered into a Share Purchase Agreement dated 26th June 2009 ("SPA" or "Agreement") to acquire in aggregate 17,37,375 (Seventeen Lacs Thirty Seven Thousand Three Hundred Seventy Five Only) fully paid-up equity shares of Rs. 10/- each representing 24.37% of the fully paid-up equity and voting share capital of VAL (herein referred to as "Sale Shares") with Mr. V. A. Nohri (10,32,058 shares), Mrs. N Lakshmi (44,892 shares) and M/s. Chaitu Engineering Private Limited (6,60,425 shares) (hereinafter collectively referred to as "Sellers") at a price of Rs.10/- per fully paid up equity share payable in cash ("Negotiated Price"). The total consideration for the shares to be acquired as mentioned above is Rs 1,73,73,750/- (Rupees One Crore Seventy Three Lacs Seventy Three Thousand Seven Hundred Fifty Only). The Sellers are forming part of the promoter group of the Target Company.

1.3. Out of the aforesaid Sale Shares, 9,97,000 shares are presently pledged with Banks viz., Axis Bank Limited (7,30,000 shares) and ICICI Bank Limited (2,67,000 shares) (herein collectively referred to as "Pledged Shares") and remaining 7,40,375 shares are free from any lien / change / pledge / encumbrances (herein referred to as "Free Shares") the details of which are as follows:

Sr. No	Name of the Sellers	No. Of Shares		Total
		Pledge	Free	
1	Mr. V A Nohri	7,97,000	2,55,058	**10,32,058**
2	Mrs. N Lakshmi		44,892	**44,892**
3	M/s. Chaitu Engineering Private Limited	2,00,000	4,60,425	**6,60,425**
	Total	**9,97,000**	**7,40,375**	**17,37,375**

1.4. Salient features of the terms of the SPA are as under:

a. The Sellers hold 17,35,375 equity shares of the Target Company aggregating to 24.37% of the present paid up equity and voting share capital of the Target Company.

b. The Sellers have agreed to sell and the Acquirer has agreed to acquire in aggregate 17,35,375 fully paid up equity shares of Rs.10/- each (Sale shares) representing 24.37% of the present paid up equity and voting share capital of the Target Company at a price of Rs.10/- per share for cash aggregating to Rs. 1,73,53,750/-("Purchase Price").

c. The Sellers shall sell, convey and deliver to the Acquirer free shares and the Acquirer shall purchase, acquire and accept from the Sellers the free shares, free from all charges/ encumbrances/ pledge/ liens/ attachments and litigations along with all rights, title and interest of the Sellers in and to the free shares together with all rights and benefits accruing thereto on and from the date of signing of the SPA.

d. The Sellers shall ensure release of the pledged shares latest by 31st March 2010 and deliver / transfer of the same to the Acquirer free from all lien / charge/ pledge/ encumbrances etc and the Acquirer shall pay to the Sellers purchase price towards the pledged shares within 30 days of the transfer/delivery of the pledged shares to the Acquirer after adjusting the advance payment of Rs. 10,00,000/- already made to them towards the pledged shares.

e. In case of non-release of the pledged shares within the stipulated period of 31st March 2010 inspite of the sincere efforts made by the sellers, the Acquirer shall make payment of the purchase consideration to the sellers for the pledged shares within 15 days from 31st March, 2010. However, the sellers shall be required to ensure that in such eventualities the ownership of the pledged shares gets transferred in the name of the Acquirer even under the pledged conditions.

f. The schedule of payment to the sellers for the purchase price shall be as follows;

- Rs. 40,00,000 on signing of the SPA.
- Rs. 5,00,000 on 29.06.2009.
- Rs. 39,03,750 on transfer and delivery of the free shares on a mutually convenient day, which shall be the closing date i.e., 15 days after the receipt of the final Certificate from the merchant banker about the completion of the open offer formalities as specified under Regulation 23(6) of the Regulations.
- Balance Rs.89,70,000 lacs within 30 days of the delivery / transfer of the pledged shares, free from all lien / pledges/ encumbrances or within 15 days from 31st March 2010 whichever is earlier.

g. Pursuant to Regulation 22(16) of the Regulations, the Sellers and the Acquirer shall not act upon the SPA in the event of non-compliance with any of the provisions of the Regulations.

1.5. As on the date of this PA, the Acquirer does not hold any equity share in VAL. The Acquirer has not acquired any equity shares of the Target Company during twelve months preceding the date of this PA except those agreed to be acquired through SPA dated 26th June 2009.

1.6. The Acquirer is now making this Open Offer to the shareholders of VAL (other than the parties to the Agreement) to acquire from them 14,25,800 (Fourteen Lacs Twenty Five Thousand Eight Hundred Only) fully paid-up equity shares of Rs.10/- each, representing 20.00% of the fully paid-up equity and voting share capital at a price of Rs. 10/- per share ("Offer Price") payable in cash ("Offer" or "Open Offer"). VAL doesn't have any partly paid up shares as on date of this PA.

1.7. The shares of VAL are listed on The Bombay Stock Exchange (BSE) and the Hyderabad Stock Exchange Limited ("HSE"). HSE has since been derecognised by SEBI with effect from August 29, 2007. As per data available with BSE, the equity shares of Target Company are frequently traded in terms of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters as stipulated in Regulation 20(4) of the Regulations:

S.no.	Particulars	Price (in Rs. Per Share)
(a)	Negotiated Price under the Agreement	Rs. 10/-
(b)	Highest Price paid by the Acquirer/PACs for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement	N.A.
(c)	Average of high and low of the closing prices of the equity shares of VAL during the 26 weeks preceding the date of Public Announcement	Rs. 7.35
(d)	Average of daily high and low prices of the equity shares of VAL during the 2 weeks preceding the date of Public Announcement	Rs. 9.58

(Sources: www.bseindia.com)

In view of the above, the Offer price of Rs. 10.00/- per share is justified in terms of regulation 20(4) of the Regulations.

1.8. As on the date of PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of VAL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.9. Due to the applicability of Regulation 2(1)(e)(1) of the Regulations, there could be certain entities deemed to be Persons Acting in concert with the Acquirer. However for the purpose of this Offer, there are no persons acting in concert with the Acquirer.

1.10. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional offer.

1.11. The Acquirer will accept all the equity shares of VAL those that are tendered in valid form in terms of this offer upto a maximum of 14,25,800 equity shares of Rs. 10/- each representing 20.00% of equity and voting share capital of VAL.

1.12. This is not a competitive bid.

1.13. The Acquirer, its Directors and the Sellers have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any other Regulations made under the SEBI Act.

1.14. The Offer is not as a result of global acquisition resulting in indirect acquisition of VAL.

1.15. The Acquirer has not entered into any separate non-compete agreement with the Sellers.

INFORMATION ABOUT THE ACQUIRER

2.1 Mandakini Holdings Private Limited ("MHPL")

2.1.1 MHPL was incorporated on 6th February 1996 as a Private Limited Company. The CIN no. of the Company is U67120WB1996PTC077183. The registered & corporate office of the Company is situated at 4, Fairlie Place, Kolkata – 700 001. Tel No. (033) 2231 0268. Fax No. (033) 2248 6952. E-mail: mandakiniholdings@gmail.com. MHPL do not belong to any group as such.

2.1.2 The shareholding pattern of MHPL is given as under: -

S. No.	Name	No. of Shares	% of holding
1	Aashirvad Enclave Private Limited	9,000	75.00
2.	Mandakini Management Services Private Limited	3,000	25.00
	Total	12,000	100.00%

2.1.3 The present Board of Directors of MHPL are Mr. Gopala Krishnan Nair & Mr. Sushil Kumar Gadia.

2.1.4 MHPL is presently engaged in the activities of investment in shares and securities and providing short-term loans and advances.

2.1.5 The Authorised Share Capital of MHPL is Rs. 5,00,000 comprising of 50,000 Equity Shares of Rs.10/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs. 1.20 Lacs comprising of 12,000 fully paid up equity shares of Rs.10/- each.

2.1.6 The brief financials of the Acquirer are as under:

(Rs. In Lacs)

Particulars	Year Ended March 31, 2008 (Audited)
Total Income	27.95
Profit /(Loss) After Tax	(1.34)
Earning Per Share (Rs.)	(11.18)
Book Value Per Share (Rs.)	2935.39
Networth	352.25
Return on Networth (in %)	(0.38)

3. INFORMATION ABOUT VYBRA AUTOMET LIMITED ("TARGET COMPANY" OR "VAL"):

3.1. Vybra Automet Limited (VAL) having its Registered Office at Survey No. 507 & 508, Padamati Somaram Road, Bibinagar – 508 126 District Nalgonda, Andhra Pradesh, Ph. (08685) 278758/257837; Fax: (08625) 279564 was incorporated on 7th May 1984 under the Companies Act, 1956 in the State of Andhara Pradesh. The CIN no. of the Company is L24119AP1984PLC004685.

3.2. As on the date of this PA, the Authorised Share Capital of the Company is Rs. 1000.00 Lacs comprising of 1,00,00,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of the Company is Rs. 712.90 Lacs comprising of 71,29,000 fully paid-up Equity Shares of Rs. 10/- each. VAL does not have any partly paid-up Equity Shares.

3.3. VAL is presently engaged in the activities of manufacturing of Closed Die Steel Forgings, having installed capacity of 15,600 MT per annum. The manufacturing facility of VAL is located at Survey No. 507 & 508, Padamati Somaram Road, Bibinagar – 508 126 District Nalgonda, Andhra Pradesh. VAL caters mainly to auto segment and is an established supplier to various Original Equipment Manufacturers (OEMs) in India, mainly auto giants like M/s Tata Motors Ltd., M/s Maruti Udyog Ltd., M/s Automobile Corporation of Goa Ltd., & M/s Honda Siel Power products Ltd., etc.

3.4. The present Board of Directors of VAL are Mr. M.P. Murthi (Chairman), Mr. V.A. Nohri (Managing Director), Mr. B.Y. Somayaraju, Mr. T. Choudary, Mr. V. Prakasa Rao, Mr. M. Venkateshwara Rao, (Nominee Director of APIDC), Mr. Gunvant A Sanghrjka and Mr. Milind S. Desai.

3.5. The Equity Shares of VAL are listed BSE and HSE. HSE has been derecognised by SEBI with effect from August 29, 2007. The shares of the Target Company are not admitted as permitted security in any other Stock Exchange.

3.6. The brief financials of the Target Company are as follows:

(Rs. In Lacs)

Particulars	**Year Ended March 31, 2009 (Audited)**
Total Income	6249.36
Profit /(Loss) After Tax	(833.73)
Earning Per Share (Rs.)	(11.70)
Book Value Per Share (Rs.)	39.11
Networth	2788.34
Return on Networth (in %)	(29.90)

[Source: www.bseindia.com, www.vybra.co.in]

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY:

4.1. The Offer has been made pursuant to regulation 10 & 12 and other provisions of the Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

4.3. The Acquirer is presently engaged in investments in shares and securities and providing short-term loans and advances. The acquisition is in the nature of strategic investment for diversification and growth and also to reap benefits of corporate opportunities available to Companies listed on the Stock Exchange.

4.4. Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intend to make changes in the management of VAL. It is proposed to induct new Directors on the Board of VAL by the Acquirer. The likely changes in the management / control of VAL by the Acquirer shall be subject to successful completion of the Open Offer formalities, including dispatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

4.5. The Acquirer do not have any plans to dispose off or otherwise encumber any assets of VAL in the next two years except in the ordinary course of business of VAL and / or for the purposes of entering into any compromise or arrangement, reconstruction, restructuring, merger, rationalizing and / or streamlining various operations, assets, liabilities, investments, businesses or otherwise of VAL, subject to applicable shareholders approval.

4.6. The Acquirer undertake not to sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER:

5.1. The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

5.2. As on the date of this PA, to the best of the knowledge of the Acquirer, there are no other statutory approvals and / or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of SEBI (SAST) Regulations, 1997. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. To the best of the knowledge of the Acquirer, no approval from banks / financial institutions are required to make this Offer.

6. OPTION IN TERMS OF REGULATION 21:

In the event, pursuant to this offer, if the public shareholding in the Target Company falls below 25% of its outstanding equity share capital, the Acquirer will, in accordance with Regulation 21(2) of the Regulations, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

7. FINANCIAL ARRANGEMENTS:

7.1 The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net worth and no borrowings from any Bank and/or Financial Institutions are envisaged. Mr. Sujit Maulik, Chartered Accountant (Membership No. 050624) having office at 163, Banerjeepara Road, Kolkata - 700 041, Kolkata – 700 041. Tel: (033) 2402 7109, E-mail mauliksujit@yahoo.co.in has certified vide letter dated 29.06.2009 that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

7.2 The maximum consideration payable by the Acquirer assuming full acceptance of the offer would be Rs. 1,42,58,000/- (Rupees One Crore Forty Two Lacs Fifty Eight Thousand Only). In accordance with regulation 28 of the Regulations, the Acquirer has opened an Escrow Account in Union Bank Of India, M.G. Road Branch, Kolkata, West Bengal, Kolkata 700 007 ('Escrow Banker') and made therein a Cash deposit of Rs. 37.00 lacs/- (Rupees Thirty Seven Lacs Only) being more than 25% of the Consideration payable in the Open Offer.

7.3 The Manager to the Offer is authorized to operate the above-mentioned Escrow account to the exclusion of all others and to instruct the Escrow Banker to issue cheques/Pay orders/ demand drafts, if required, in accordance with the Regulations.

7.4 Based on the aforesaid financial arrangements and based on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER:

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of VAL (except the parties to the agreement) whose name appear on the Register of Members and to the beneficial owners of the shares of the VAL whose names appear on the beneficial records of the Depository Participant, at the close of business hours on 10.07.2009 ("Specified Date").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and duly signed and executed Transfer Deed (s) to the Registrar to the Offer, either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) or by Registered Post so as to reach on or before the Closing of the offer, i.e. 01.04.2009 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.3. The Registrar to the Offer has opened a Special Depository Account with Trans Scan Securities Private Limited, (Registered with NSDL), styled "NICHE TECHNOLOGIES PVT. LTD.- VAL –OPEN OFFER ESCROW ACCOUNT". The DP ID is IN302496 and Client ID is 10050800. Shareholders having their beneficiary account in CDSL have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favor of the Special Depository Account.

8.4. Beneficial owners and Shareholders holding shares in the dematerialized form who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Special Depository Account, to the Registrar to the Offer either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) or by Registered Post, on or before the Closing of the Offer, i.e 07.09.2009, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.5. All owners of the shares, Registered or Unregistered (except the parties to the Agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.6. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point 8.5 so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e.07.09.2009. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Registrar to the Offer, on or before the Closing of the Offer, i.e 07.09.2009.

8.7. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.8. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at *www.sebi.gov.in* and the Eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the Offer.

8.9. Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.

8.10. While tendering the equity shares under the Offer, NRIs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, the Acquirer reserve the right to reject such equity shares tendered. While tendering shares under the Offer, NRI/ foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, the Acquirer will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.11. As per the provisions of Section 196D(2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

8.12. The Registrar to the Offer will hold in trust the Share Certificates, shares lying in credit of the Special Depository Account, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form/s on behalf of the shareholders of VAL who have accepted the Offer, till the Cheques/Drafts/ECS credit for the consideration and/or the unaccepted shares/share certificates are despatched/returned/credited.

8.13. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole/first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective DP as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

8.14. In case the shares tendered in the Offer by the shareholders of VAL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The marketable lot for both physical and demat shares is 1(One). The rejected Applications / Documents will be sent by Registered Post.

8.15. The payment of acquisition of shares will be made by the Acquirer in cash through a crossed Demand Draft/Pay Order/ECS credit to the equity Share holders of VAL whose equity share certificates and other documents are found in order and accepted by the Acquirer, with in 15 Days from the date of Closing of the Offer.

8.16. In terms of Regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 02.09.2009. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. Incase of non-receipt of Form of Withdrawal the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the Para 8.6 above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.17. A Schedule of some of the major activities in respect of the Offer is given below:

Activities	**Date**	**Day**
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	10.07.2009	Friday
Last Date for a Competitive Bid, if any	22.07.2009	Wednesday
Date by which the Letter Of Offer will be Dispatched to the shareholders	11.08.209	Tuesday
Date of Opening of the Offer	19.08.2009	Wednesday
Last date for revising the Offer Price/ Number of Shares	27.08.2009	Thursday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	02.09.2009	Wednesday
Date of Closing of the Offer	07.09.2009	Monday
Date of communicating rejection/acceptance and payment of consideration for applications accepted.	22.09.2009	Tuesday

9. GENERAL:

9.1. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can Withdraw the same up to three working days prior to the date of Closure of the Offer i.e. 02.09.2009.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. 27.08.2009 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where this original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. If there is a Competitive Bid:

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirer, its directors and Sellers have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Takeover Regulations, the Acquirer has appointed **VC Corporate Advisors Private Limited,** as Manager to the Offer.

9.6. The Acquirer has appointed Niche Technologies Private Limited, as the Registrar to the Offer, having office at 71 B.R.B.Basu Road, D-511, Bagree Market, Kolkata-700001 Tel: (033) 2235 7271/7270/3070; Fax: (033) 2215 6823. E-mail: nichetechpl@nichetechpl.com. The Contact Person is Mr. S.Abbas

9.7. The Acquirer and the Directors of the Acquirer accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirer laid down in Regulations.

9.8. This Public Announcement will be available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. 19.08.2009 and apply in the same.

9.9. For further details, please refer to the LO & Form of Acceptance.

Issued by Manager to the Offer on behalf of the Acquirer:

	Manager to the Offer:	**Advisor to the Offer**
	VC CORPORATE ADVISORS PRIVATE LIMITED SEBI Registration No. INM000011096 (Contact Person: Mr. Anup Kumar Sharma) 31, Ganesh Chandra Avenue, 2^{nd} Floor, Suite No –2C, Kolkata – 700 013. Phone No: (033) 2225-3940/ 3941/ 4116, Fax: (033) 2225-3941 E-mail: mail@vccorporate.com	**CORPORATE FINANCE ADVISORS** 406, Corporate Avenue, Near Udyog Bhawan, Sonawala Road, Goregaon (E), Mumbai – 400 063. Tel No: (022) 26861518/19/20 (Contact Person: Mr. Divyesh Desai) Email: divyesh@cfaadvisors.co.in

Place: Kolkata Date: 01.07.2009